

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-315/(ND)/2017

In the matter of :

Mr. Jai Kumar Jain & Anr. (P) Ltd.

....PETITIONER

Vs.

M/s. MVL Limited

..RESPONDENT

SECTION :

Under Section 9 of (IBC) Code, 2016

Order delivered on 05.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

: Mr. Varun Kathuria, Advocate..For Op.Cr

For the Respondent

: Mr. Harsh Sethi, Advocate

Mr. Piyush Singh, Advocate

Mr. Vaibhav Tyagi,.....for Cor. Debtor

ORDER

Learned Counsel for the parties are present.

At the request of the parties, the matter is adjourned to 24.10.2017. In the meanwhile, both the parties will also file the written submissions before the next date of hearing.

List on 24.10.2017.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
05.10.2017